

DIVISION BENCH

ITEM NO.3

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.9/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 22nd May, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DEVENDRA MOHAN SEROGLOU V/S M/S DIVYANAND SPRITUAL FOUNDATION & ORS.
UNDER SECTION	59 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL HEARING:

Sh. Udai Chandani, Adv. : *For the Appellant*
Sh. Ambrish Singh Yadav, Adv. : *For the Res. No.1 to 5.*
Sh. Saurabh Srivastava, PCS : *For the Res. No.7*
NONE : *For the Res. No.6*

ORDER

Ld. Counsel for the Appellant present. Ld. Counsel for the Respondent no.1 to 5 and Respondent no.7 present. However, none present for Respondent no.6.

- 1.** Ld. Counsels appearing for the respondents seek two weeks time to file reply. Let the needful be done within the aforesaid stipulated period with an advance copy to be supplied to the counsel opposite. Thereafter, rejoinder, if any, be filed by the Ld. Counsel representing the Appellant within a week.
- 2.** Let the matter to come up for further hearing on 5th July, 2023.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

22nd May, 2023

*Kavya Prakash Srivastava
(Stenographer)*